

## ACT No. XXIII OF 1918.

• [PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 26th  
September, 1918.)*

An Act to take powers to provide for the  
cheap supply of cotton cloth to the poorer  
classes of the community.

**W**HEREAS it is expedient to take powers for the  
purpose of encouraging or maintaining the  
supply, at reasonable rates, to the poorer classes of the  
community, of cotton cloth manufactured in this  
country; It is hereby enacted as follows:—

1. This Act may be called the Cotton Cloth Act, Short title,  
1918.

2. In this Act, unless there is anything repug- Definitions.  
nant in the subject or context,—

- (a) "Controller" means a Controller appointed  
under this Act;
- (b) "Cotton cloth" means cotton cloth manufac-  
tured in this country; and
- (c) "Standard cloth" means any kind of cotton  
cloth which a Controller may, from time  
to time, declare to be standard cloth.

3. The Governor General in Council may, by noti- Power to  
fication in the Gazette of India, appoint one or more appoint  
persons as he may think fit to be Controllers for the Controllers.  
purposes of this Act, and shall specify in any such  
notification the area in which any Controller so ap-  
pointed shall exercise his powers.

4. (1) Whenever it appears to a Controller that Powers of the  
such a course is necessary or expedient for the purpose Controller.  
of

of encouraging or maintaining the supply of standard cloth, at reasonable rates to the poorer classes of the community, he may (subject to this Act and the rules made thereunder and to the control of the Governor General in Council) make general or special orders regulating or giving directions within the area in which he is empowered, with respect to the manufacture, transport, distribution and sale or purchase of, or other dealings in, cotton cloth.

(2) Without prejudice to the generality of the foregoing power, orders may be made by a Controller—

- (a) declaring and defining the classes of standard cloth ;
- (b) prescribing distinctive indications which shall be woven into, impressed or otherwise displayed upon, different classes of standard cloth ;
- (c) requiring any person, who ordinarily manufactures cotton cloth, to manufacture, or provide for the manufacture of, standard cloth in such quantity, of such quality and by such date as the Controller may direct ; and
- (d) fixing the prices to be paid to the manufacturer for standard cloth or for any particular class of standard cloth, and providing for the payment thereof on delivery :

Provided that in fixing prices the Controller shall have regard to the cost of production and to the allowance of a reasonable profit, without necessarily taking into consideration the market-price, and if the Controller is satisfied that the manufacturer has incurred actual loss arising out of forward contracts entered into before the commencement of this Act and that such loss is immediately attributable to an order under this Act, he may take such loss into account :

Provided

Provided further that the Controller may fix different prices in the case of different localities or, if special reasons exist, in respect of different manufacturers in the same locality.

5. Where a Controller is appointed in exercise of the power conferred by section 3, the Governor General in Council shall appoint a Committee consisting of such number of persons having knowledge of the cotton or cotton cloth trade as he thinks fit to assist the Controller with their advice in the performance of his duties. Before a Controller issues any order declaring and defining the classes of standard cloth or fixing the prices to be paid to the manufacturer, he shall consult the Committee, and he may consult the Committee on any other matter connected with his duties :

Appointment  
of Advisory  
Committees.

Provided that, if the opinion of the majority of members of the Committee who are present at any meeting is adverse to the issue of any order, the Controller shall, if he does not accept the Committee's advice, refer the matter for the decision of the Governor General in Council.

6. Where, by an order made in the exercise of powers conferred by section 4, the Controller has directed a manufacturer to manufacture, or provide for the manufacture of, standard cloth and has fixed the price therefor, the manufacturer shall deliver the same at such time and place and in such manner as the Controller may specify from time to time, and the Controller shall pay or cause to be paid to the manufacturer the said price, together with the freight, if any, actually paid by the manufacturer.

Manufacture  
and delivery  
of standard  
cloth.

7. Subject to the control of the Governor General in Council, a Controller may, from time to time by order in writing, delegate all or any of his powers subject to such conditions and restrictions as may be prescribed therein.

Delegation of  
powers.

8. If any person acts in contravention of or, without reasonable cause, fails to comply with the provisions of any order made under section 4, or counterfeits

Penalty for  
disobedience  
of orders  
under sec-  
tion 4.

upon

upon any cloth a distinctive indication prescribed by the Controller, such person shall be punishable with imprisonment which may extend to six months, or with fine or with both.

Power to fix prices of standard cloth.

9. (1) The Local Government shall, if standard cloth is sold in the province, by order in writing which shall be notified in the local official gazette, fix the price at which alone standard cloth or any class of standard cloth shall be sold to the public.

(2) Orders may be made fixing different prices for different localities or for different methods of sale.

(3) Every such order shall be published in such manner as the Local Government may consider to be best adapted for bringing the prices so fixed to the notice of the poorer classes.

Limitation of sale of standard cloth.

10. (1) No person shall sell or keep, offer or expose for sale to the public, standard cloth otherwise than at such price as may be fixed by the Local Government and in accordance with the terms and conditions of a license issued in this behalf.

(2) If any person contravenes the provisions of sub-section (1), he shall be punishable with imprisonment which may extend to six months, or with fine or with both.

Grant of licenses for sale of standard cloth.

11. A license for the sale of standard cloth shall be granted by such authority, in such form and subject to such conditions as the Local Government may prescribe by rules made under this Act.

Rule-making power.

12. (1) The Governor General in Council may make rules—

- (a) prescribing the powers and duties of the Controller,
- (b) prescribing the manner in which the Controller's orders shall be published or served, as the case may be, and
- (c) generally giving effect to the provisions of this Act.

(2) The Local Government shall, if standard cloth is sold in the province, make rules prescribing the authority

authority by which, the form in which and the conditions under which, any license or class of licenses for the sale of standard cloth shall be granted.

(3) Rules made under this Act shall be published in the Gazette of India or the local official gazette, as the case may be, and on such publication shall have effect as if enacted in this Act.

**13.** No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done under this Act. Protection for acts done under the Act.

**14.** All powers given by this Act shall be in addition to and not in derogation of any other powers conferred by or under any enactment, and all such powers may be exercised in the same manner and by the same authority as if this Act had not been made. Powers of Act to be cumulative.